

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 1928/89. 198  
T.A. No.

DATE OF DECISION 22.9.1989.

Shri Sunil Kumar

Applicant (s)

Shri M.R. Bhardwaj

Advocate for the Applicant (s)

VOI & Ors.

Versus

Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. Srinivasan, Member (A)

The Hon'ble Mr. T.S. Oberoi, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

Ys

No

JUDGEMENT (oral)  
(announced by Shri P.Srinivasan, Member).

This application has come up for admission today. Shri M.R. Bhardwaj, learned counsel for the applicant prays that he may be permitted to withdraw the application as the grievance of the applicant therein has already been remedied by the authorities. In view of this, the application is rejected at the admission stage as having become unnecessary.

Oberoi  
(T.S. Oberoi)  
Member (J)

P. Srinivasan  
(P. Srinivasan)  
Member (A)

22/9/89